

6

**NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
AHMEDABAD**

CP (CAA) No.57/NCLT/AHM/2018
CA (CAA) No.97/NCLT/AHM/2017

Coram: **Hon'ble Mr. HARIHAR PRAKASH CHATURVEDI, MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 13.06.2018**

Name of the Company: National Multi-Commodity Exchange Of India Ltd.

Section of the Companies Act: Section 230-232 of the Companies Act, 2013

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	Mahesh C Gupta	PCS	Petitioner (N M E E)	Mahesh Gupta
2.	HITESH BUCHH	PCS	For Objectior NOL	Hitesh Buchh
	Dharmishta Raval	Advocate	Petitioner	Dharmishta Raval
	NAVIN PAHWA	SR. ADV.	Petitioner	Navin Pahwa

ORDER

Senior Advocate Mr. Navin Pahwa alongwith Advocate Ms. Dharmishta Raval are present for the Petitioner. PCS Mr. Mahesh C. Gupta also appeared for the Petitioner PCS Mr. Hitesh Buchh is present for NOL.

Senior Advocate for the Petitioner drawn our attention to the order dated 09.05.2018 passed by the Hon'ble NCLAT, New Delhi in pending appeal no. 91/18 expecting to this Tribunal to consider all objections including the objections raised by the Appellant and including objection which are subject matter of the appeal pending before it by the next date of hearing i.e. today.

In view of this, this Court is expected to proceed further for hearing of objection. However, a copy of the memo of appeal filed before the Hon'ble NCLAT is not made available to this Court, therefore, parties are advised to file a copy of memo so as to see objections raised there in which subject to be considered by this Tribunal while disposing the present CP(CAA) 57/2018.

List the matter on 19.06.2018.


**HARIHAR PRAKASH CHATURVEDI
MEMBER JUDICIAL**